

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

NIRLON LIMITED

Registered Office: Pahadi Village, Off Western Express Highway, Goregaon (East), Mumbai 400 063.
Tel: +91 22 4028 1919 / 2685 2257/58/59, Fax: +91 22 4028 1940. CIN: L17120MH1958PLC011045

OPEN OFFER FOR ACQUISITION OF UP TO 25,600,000 EQUITY SHARES OF NIRLON LIMITED ("TARGET COMPANY") TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY RECO BERRY PRIVATE LIMITED ("ACQUIRER").

This post offer advertisement ("Post Offer Public Announcement") is being issued by HSBC Securities and Capital Markets (India) Private Limited and Kotak Mahindra Capital Company Limited, the managers to the Offer ("Managers") on behalf of the Acquirer, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement ("DPS"), Corrigendum to the Detailed Public Statement ("Corrigendum to the DPS") and the Offer Opening Public Announcement ("Offer Opening PA") in relation to the Offer were published on December 31, 2014, March 13, 2015 and March 17, 2015, respectively in the following newspapers:

Newspaper	Language	Editions
The Financial Express	English national daily	All editions
Jansatta	Hindi national daily	All editions
Navshakti	Marathi regional daily	Mumbai edition

Capitalized terms used herein but not specifically defined shall have the same meaning ascribed to such terms in the Letter of Offer dated March 05, 2015.

The shareholders of the Target Company are requested to kindly note the following information relating to the Offer:

Sl. No.	Particulars	Details			
1	Name of the Target Company	Nirlon Limited			
2	Name of the Acquirer and PAC				
	Acquirer	Reco Berry Private Limited			
	PAC	-			
3	Name of the Managers to the Offer	HSBC Securities and Capital Markets (India) Private Limited, Kotak Mahindra Capital Company Limited			
4	Name of the Registrar to the Offer	Karvy Computershare Private Limited			
5	Offer Details				
	a. Offer Opening Date	March 18, 2015			
	b. Offer Closing Date	March 31, 2015			
6	Date of payment of consideration	April 15, 2015			
7	Details of Acquisition	Proposed		Actuals	
7.1	Offer Price per share	INR 222		INR 222	
7.2	Aggregate number of shares tendered	25,600,000		34,859,894 ⁽¹⁾	
7.3	Aggregate number of shares accepted	25,600,000		25,600,000	
7.4	Offer Size	INR 5,683,200,000		INR 5,683,200,000	
		Number	% of Voting Share Capital	Number	% of Voting Share Capital
7.5	Shareholding of the Acquirer before PA	Nil	Nil	Nil	Nil
7.6	Shares acquired or to be acquired by way of the agreements	32,006,274	35.52	32,006,274	35.52
7.7	Shares acquired under the Offer	25,600,000	28.41	25,600,000	28.41
7.8	Shares acquired after Detailed Public Statement	Nil	Nil	Nil	Nil
7.9	Post Offer shareholding of Acquirer	57,606,274	63.92	57,606,274	63.92
7.10	Pre Offer shareholding of the public	78,705,286	87.34	78,705,286	87.34
	Post Offer shareholding of the public	25,604,915	28.41	25,604,915	28.41

Note

(1) Validly tendered shares; does not include 3,820 shares that were rejected in the Offer on account of signature mismatches, invalid share certificates, non-submission of share certificates / transfer deeds, transfer deeds not being signed and insufficient documents

The Acquirer along with its directors (as applicable) severally and jointly accept full responsibility for the information contained in this Post Offer Public Announcement and also accept full responsibility for their obligations under the SEBI (SAST) Regulations.

A copy of this Post Offer Public Announcement is expected to be available on the websites of SEBI and the Stock Exchanges and at the registered office of the Target Company.

Issued on behalf of the Acquirer by the Managers



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kotak[®]
Investment Banking

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